



**Central Administrative Tribunal
Jammu Bench, Jammu**

O.A. No.61/936/2020

This the 4th day of November, 2020

(Through Video Conferencing)

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)**

Ravinder Mishra, age 66 years, S/o late Sh. Sita Ram, R/o 145 EWS Colony, Sector – 3, Roop Nagar, Jammu, District Ramban. 182144.

...Applicant

(By Advocate : Mr. Rakesh Sharma)

Versus

1. Union Territory of Jammu and Kashmir, through Commissioner/Secretary, Finance Department, Civil Secretariat Jammu/Srinagar 190001.
2. J&K State Financial Corporation through its Managing Director Sehkari Bhawan, Rail Head Complex, Jammu, 180001.
3. Manager (PA), J&K State Financial Corporation, Sehkari Bhawan, Rail Head Complex, Jammu, 180001.

...Respondents

(By Advocate : Mr. Raghu Mehta, SCGSC)

O R D E R (ORAL)

Hon'ble Mr. Anand Mathur, Member (A):

Learned counsel for the applicant seeks to withdraw the present OA as this Tribunal has no jurisdiction to hear this case.

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2. Learned counsel for the respondents submits that this Tribunal has no jurisdiction to hear this case since it is not covered under Section 14 (2) of the Administrative Tribunals Act, 1985.

3. In view of the above the present OA is dismissed with liberty to the applicant to approach appropriate forum in accordance with law, if he so desires. There is no order as to costs.

(Anand Mathur)
Member (A)

(Rakesh Sagar Jain)
Member (J)

Piyush